

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
19-04-2024 AT 10:30 AM**

**CP(IB) No. 277/7/HDB/2023**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

JM Financial Asset Reconstruction Company Limited      **...Financial Creditor**

**AND**

KOBO Biotech Limited      **...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Srikanth Rathi, for Financial Creditor present physically.  
Learned Counsel Ms Pranathi, for respondent present through Video Conference.  
Matter passed over.

Matter called again. learned counsel for the respondent stated that she had e-filed the counter with a delay of two days and physical filing will be done today. On condition that if physical copy of the memo be filed today, and if the memo is allowed, Counter is to be received. Rejoinder if any within one week. Call on 26.04.2024.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**